

COURT-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. No. 82 /2014

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th November, 2016, 10.30 A.M

Name of the Company		Bomkesh Sett & Ors. -Versus- Sadhu Charansett (Grocery) Pvt. Ltd. & Ors.		
Under Section		397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	

1. Mr Ratnanku Banerji, Bar-at-Law
Senior Advocate
2. Mr. Kuldip Mulla, Advocate
3. S. M. Gupta, 2-ES

R-2 & 3

Supte
29.11.16

28-11-2016 – CP No. 82/2014 – Bomkesh Sett & Ors Vs. Sadhu Charan Sett (Grocery) Pvt. Ltd. & Ors.

O R D E R

The Ld. Lawyer on behalf of the petitioner as well as on behalf of the respondents are present.

The respondent has filed one IA bearing No. 57/2016 with a prayer to rectify the order dated 28-04-2015, wherein for the failure of the respondents to file the reply to the main CP even after the lapse of two years, the Court allowed the respondent(s) time only for 4 days to file the reply with copy to the petitioner.

However, later on, on inspection, they have come to know that the reply has already been filed on 16-01-2015 but due to inadvertence, they have made wrong submission of not filing the reply, before the Court.

In view of the above circumstances, their application bearing No. IA 57/2016 is allowed as the reply to the main CP is already in the records and nothing is required to be filed by the respondent(s).

The petitioner is allowed to file their rejoinder to the reply of the respondent by 04-12-2016 with copy to the respondent.

As per the order dated 28-04-2016, the respondents have already deposited a cost of Rs. 2000/-.

Hence, IA No. 57/2016 is disposed of without any cost.

The Ld. Lawyer on behalf of the petitioner submitted that he is not available from 21-12-2016 till 08-01-2017 because of the marriage of his sister and hence prayed to fix the matter sometime after 08-01-2017.

Heard. The prayer is allowed.

Fixing 11-01-2017 for final hearing on CP.

MANORAMA KUMARI
MEMBER (J)